

Report IV

Visit to Central jail Agra, District Jail Agra and Mathura by Special Rapporteur of NHRC , Dr Vinod Aggarwal on 12,13 and 14 March, 2018

The visit to District Jail Mathura was conducted on 12th March 18. Visit to Central Jail, Agra was done on 13th March. The district jail Agra was visited on 14th March, 2018. The reports in standard format submitted by Jail authorities are enclosed with this report as Annexure-1 (the format of Jail report of Mathura District jail). As Annexure -2 (format of Central jail, Agra) is enclosed. Annexure-3 is the format of District Jail Agra. Salient points which emerged out of the visit to the Jails are as follows:

1. The capacity of the district Jails are 1015 inmates for Agra jail and 554 for Mathura jail, but the number prisoners accommodated are 2626 at Agra and 1654 at Mathura respectively. Both of the district jails suffer from severe overcrowding and which is more than 2.5 to 3 times, the capacity inmates are staying in Jails which have resulted in inhuman conditions and at some stage fight between inmates for want of space and contagious illnesses may increase. In summer months because of hot weather, fights between inmates increase as reported by Jail authorities.
2. The fact of overcrowding is less evident in central Jail Agra as overcrowding is only 160 % only, it can house 1110 has about 1841 inmates.
3. Posts which have been created for management of Jails are very less. The number of warders are about less than 50 with about 100 positions at the district jails and almost 50% of posts are vacant. This fact is confirmed with the visit of both the jails. In central jail Agra against posts of 214 Head warders and warders only 93 positions are filled up which is about 43%. Against 143 warders only 74 are in place. In Agra district jail, against 88 posts of head warders and warders there are 60 in position. *In Mathura Jail the Posts of Head warders and warders are 56 and 58 are in*

position. Thus there is acute shortage of warders about which Jail Superintendents showed helplessness. NHRC must raise the issue of filling the posts of warders on urgent basis.

4. The posts for doctors have not been created sufficiently. Although one post has been created and one more is there based on contract but a norm must be fixed by the NHRC. The hospital is ill equipped and number of beds are much lesser than the 5% of the capacity or actual strength of the jails.
5. In both the district jails, the industrial production is not being attempted. In Central jail a low level of production is being done. Only the posts like weaving and tailor master are created and filled up. The posts of power-loom mechanic, electric sewing machine mechanic, band master, hand-made paper expert, carpet designer, painting trainer, trainer of Masonry, Electric motor binding trainer, printing press trainer, pump mechanic, oil mill mechanic, tractor driver, agriculture supervisor, chair weave mechanic are the post which need creation in the central jail, As the raw materials could not being procured regularly because of the tender procedure, therefore most of the inmates of the jail are either without work or under worked. There is need of optimum utilization of training manpower and productivity of the inmates.
6. The daily allowance paid for the work done by inmates is too low. They are paid at rate of Rs 40, 30 and 25 only. These rates are prevalent from April 2011. These rates should have been revised earlier but are under revision. The rate should have been 112, 125 and 152 as given in many other states. That may be another reason for the even inmates not wanting to work.
7. There is no chapatti making machine in any of the jails and district jail Agra has arranged for dough making machine from donations. And a Roti making machine is also expected through donations in this jail. The exhaust fans and gas stoves are available and used. The kitchens at all the 3 places have low level of cleanliness and there are no fly

catchers and fly proof automatic door closures. No Chimney but sufficient exhaust fans have been installed. The norms of food are sufficient with enough variety but only thing is whether the norms are provided or not and there is no way to measure it except for the officers directly involved in day to day management as there are no procedures to measure the food quality and quantity.

8. The number of appeals pending in high courts are many from Agra district jail inmates. There are 308 such appeals. There are 71 under-trials who are in jail for more than 5 years with shortage of space the under-trials can't be segregated from convicted inmates. In Mathura District jail also in 1363 under-trials there are 41 who are incarcerated for more than 5 years. There is a case for taking up with courts for appeals of the convicted and under-trial prisoners are disposed in a way that they are closed at the earliest.

9 . There is a matter of great concern that there are many prisoners who are in jail because of want of arranging the sureties. This is against the norms and there cases be present before the concerned authorities for securing their release.

10. In the Central Jail, Agra the number of inmates in the jail beyond 30 years of imprisonment were many. The rules followed by various states are at variance and overcrowding in UP jails is also because of not having a policy of release after 14 -20 years when the convicted inmate had good behaviour which is being allowed in Haryana, MP , Jharkhand and other states . This requires that some discussions are done with UP home department by the NHRC.

11. The use of video conferencing is only for production of witnesses but not for the later stages. The need of the hour is that the videoconferencing use is to be increased to reduce the need to take the inmates to the court campus which is time consuming and costly.

Final Recommendations

General

- A) *The establishment of one Model jail, in Agra division in next 2-3 years, to increase the facility of parole or remission to such convicts who have shown good behaviour and that will reduce the expenditure on state exchequer as these model jails can have reduced infrastructure and jail personal to reduce the costs to Government per inmate..*
- B) *The capacity of Jails be augmented according to number of inmates and crowding to the extent of 2.5 times be reduced to almost zero level in next 2-3 years.*
- C) *The personal (jailors, warders, head warders) be increased as per the formula of 1 warder for 10 inmates in jails. The cadres of Medical doctors is also too small and need to be augmented to a bigger cadre who are trained in treatment of psychiatric illnesses. All doctors posted to the jails should have 3-6 months course with psychiatry department of a tertiary medical care centre.*
- D) *The posts of trainers for education and vocations be created along with post of social workers and psychologists to change the out -look of the inmates., both under-trials and convicted inmates.*
- E) *Increase the wages as per Supreme Court guidelines for the inmates and get enough work for all those who want to work. Among the under-trials.*
- F) *Involvement of NGOs for the welfare, education, vocational training of prisoners as done in some jails*
- G) *General policy and powers of remission and parole is the need of all the central jails and speeding the trial for the under-trials is also a requirement.*

Recommendation For District Jail Mathura specifically

- a) To augment the capacity or shift the inmates as 3 times the capacity are the no of inmates or to build another nearby jail to accommodate large no of inmates as the building is 160 years old. There is space between Mathura cantt end and the the main boundary wall of the existing jail where 2 storey, 8 barracks of capacity of 60-60, along with new kitchen , hospital ward can be made. The proposal is pending with Home department.
- b) Automatic chapatti Maker for the Kitchen, along with the chimney, automatic door closures in the kitchen. The Kitchen enclosure requires new construction with modern facilities. Estimate is pending at the state Jail Headquarters.
- c) The additional personal as suggested in the general recommendations for all jails in point C and D..
- d) Arrange release of such inmates who are not able to arrange for sureties themselves.
- e) Creation for facilities for production, so that the inmates are gainfully employed.
- f) The district of Mathura has border with Haryana, Rajasthan and nearby Delhi. Here about 160 under-trials are such whose production cannot be done on video-conferencing and they need to be physically produced for which guards are not made available most the time by the police and their cases are languishing for many years.
- g) There are at present 8 such under trial inmates whose case have ended in Mathura district for more than a month but there is non availability of police force to shift them to other districts of Up or state of Haryana, Delhi or Rajasthan. The letter written by Jail Supt. To District SP is enclosed
- h) Vice president of UP Jails association Shri Bharat Singh, along with other warders met me and gave a petition which is enclosed in original, in which they have demanded certain facilities which include increase in the no personals so that they have a certain no of inmates under charge of single warder. Many times 250-400 inmates are under control of

single warder. This is a valid demand and should be met in a reasonable time by the State government.

Recommendations for Central jail Agra.

- i) There is only one central jail in the western part of the state and the life term convicts from far of districts are kept here. The inmates from far of places crave for family members.
- ii) At present there is under staffing in this jail. Against 260 posts only 123 are in position. Although creation of posts of warders seems to be sufficient like for capacity of 1100 there are 33 head warders and 181 warders which sufficient by even BPRD norms but because of large no of vacancies and about 60% more inmates there seems to be more load but much better than district Jails of Agra and Mathura, but still it need to be improved. But the posts of trainers need to be increased and the productivity of the jail lot need to be done.
- iii) The inmates are not suitably employed as the raw materials have not been procured in time by the concerned authorities. This is a matter of great concern. There is need of coordination with various government department for procurement of various items of use by them from jail, like bed sheets, blankets, utensils, soap, and clothing for hospitals; files, printing, carpets, hand-made papers for District Magistrate's office , Police and Judicial offices and almost all products for jail inmates can keep them gainfully employed and can look after their own families with this production.
- iv) The inmates are paid only 25, 30 and 40 Rs. Only which is much lesser than the BPRD norms. The other states are also paying much more than these rates. These rates need to be revised.
- v) This jail is comparatively new, only 35 years old and can be upgraded to more inmates can be kept by increasing the buildings. There are 1303 appeals of convicted

inmates since long from 3-30 years. There could be special attention on such life convicts whose appeals are pending for more than 20 years and if they are disposed of faster it will be in benefit of the inmates.

- vi) The kitchen of this jail also needs up gradation. It has no automation in the form of no kneaders or roti making machines. There are no automatic door closures, no chimneys, no steel utensils. These up-gradations are the need of the hour.
- vii) The services provided by the local tertiary care centre(Agra Medical Collage) need to be examined as it came to information that the Medical college at Agra almost forwards almost all the cases to higher centres, like SGPGI at Lucknow or AIIMS Delhi. This habit is because the Doctors at the medical college don't want to work and take risk and it came that some patients have come back 3-4 times without treatment.

There are 1808 life convicts in this jail and at-least 450 are more who have completed 20 years of imprisonment. The system of SSRB in the state is not transparent and opaque. It is required that NHRC sit with Jail and or home department and find a solution as there is lot recrimination for selective release which are very few and far between. It is again need of hour that the release of convicted prisoners is done on a laid down principle in a transparent manner in the whole state.

Recommendation for District Jail Agra specifically

- i) *To augment the capacity of the jail as 2.5 times the capacity are the no of inmates or to build another nearby jail to accommodate large no of inmates as the building is 180 years old. This jail was constructed as Building where Haj pilgrims were kept before they were sent further to Saudi Arabia. Although building is old but well maintained and well*

converted in Jail but when no record available, when it was converted to the jail. If that many under-trials are going to be kept than additional buildings may be constructed..

- j) Automatic chapatti Maker for the Kitchen is being procured by the jail suptd. through donations but along with the chimney, automatic door closures in the kitchen are also required.
- k) The additional personal as suggested in the general recommendations for all jails in point C and D.
- l) Arrange release of such inmates who are not able to arrange for sureties themselves.
- m) There are 71 such under-trials who are in jail for more than 5 years but their cases have not been decided by the courts. It is desirable that NHRC takes up there matter with the visitors.
- n) There is history of escape from while with the escorts and 2 cases of suicide in the jail in last 3 years. It seems that it is required that sufficient Social workers and Psychologists are provided to keep a watch on the under-trials so that such indents are reduced. There are some jail wards where concrete roof is not there. It would be an urgent requirement to convert the roof into a RCC one.
- o) There are at present many such under trial inmates whose case have ended in Agra district for few months but there is non availability of police force(escorts) to shift them to other districts of Up or state of Haryana, Delhi or Rajasthan.
- p) Many of prisoners continue in the jail for want of not able to pay the fine money which is some times in few thousand rupees. The Jail suptd., with the help of NGOs are secured release of about 100 prisoners with the help of lions club, rotary club and other NGOs by arranging few lakhs of funds. It is desirable that Govt. may create a fund at the hands of Divisional commissioner for release such gratuity for release of prisoners who are not able to pay fine of few hundreds or thousands and continue in prison, because of their poverty.

Vinod Aggarwal
Dr Vinod Aggarwal

Inspection format

1	Name of the prison	District Jail, Mathura				
2	Sanctioned capacity of the prisons	Male - 524	Female- 30	Total: 554		
3	Prisoners profile	As on 13.03.2018 Annexure (A) Enclosed Herewith				
3.1		Sl. No	Details	Male	Female	Total
		(A) 1	Under trial (Remand inmates)	885	23	908
		2	Session trial (Session inmates)	444	11	455
		3	Upper Division (Division -Remand)	0	0	
		4	POTA (released on bail in POTA case but detained in other case connection)	0	0	0
			Total (A)	1329	34	1363
			Simple imprisonment	38	0	38
		2	Rigorous imprisonment	272	9	281
		3	Death Sentence	1	0	1
			Total (B)	311	9	320
			N.S.A.	2	0	2
		2	C. C. A.	0	0	0
			Total (C)	2	0	2
			Grand Total (A+ B+ C)	1642	43	1685
			Children (with Mother)	0	0	0
3.2	The details of the prisoners including undergoing life imprisonment and under death sentence	Annexure-B				
3.3	Daily average strength of the previous month	1656				

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4	Accommodation	
....	Area of the Jail	13.65 Acre (Inside Area) 117.23 Acre (Outside Area) 30.88 Acre
	Age of the buildings	147 years
	Status of building- to what extent. The provisions of model prison manual have been complied with in terms of location away from congested location of various blocks at a prescribed distance from the perimeter wall. Separate enclosures for the female ward etc. keeping the principles of safety and security uppermost in mind?	Model prison manual's is yet to be accepted. At present U.P. Prison manual is inforce. 8 Barracks of the prison are insecure, as roof is of asbestos is not high enough i.e., only 4.60 Mtr in hight, where as it should be 6.70 Mtr High. Females are lodged in Barracks which are situated in separate enclosure.
	Problem of seepage, leakage etc.	No
	Lighting and ventilation	Well
	Institutional arrangements for repairs and maintenance	Minor repair & maintenance by the Jail inmates, for major repair inmates is referred to H.Q.
	Number of wards/ Barracks	8 Wards/19 Barracks
	Number of special cells	No
	Any other provisions	NO
4.1	Arrangement of seperation of-	
	Under trial	No
	Young prisoners	Yes, but no separate cells are present.
	Women prisoners	Yes
	Mentally sick prisoners	Yes, 24

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Drug addicts Suffering from infectious disease like TB etc		Yes		Yes, 7	
		ANNEXURE (C) enclosed			
5		Staff		Serial No.	
Actual strength (in various categories)		Post		Sanctioned	
Adequacy of otherwise of sanctioned and available staff		Superintendent		Posting	
Steps taken to fill up the vacancies.		Deputy Superintendent		Vacancy	
Terms and conditions of service and employment of all categories of personnel keeping the service and morale in view.		Resident Medical Officer cum Superintendent		0	
		Specialist Medical Officer		0	
		Medical Officer		0	
		Medical officer (on contract basis whole time)		0	
		Pathologist		0	
		Jailor (chief controller)		0	

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Has any objective and dispassionate assessment of the service condition vis-à-vis operational efficiency been made if so, what are the findings and what corrective measures have been taken		8	Assistant Jailor (Controller & Asst Controller)	4	5	0
9	Video conferencing operator	0	0	0	0	0
10	Computer operator	0	0	0	0	0
11	Clerk (Upper division clerk)	1	0	0	1	0
12	Lower division clerk	2	2	2	0	0
	Cashier	0	0	0	0	0
	Junior Accountant	1	1	1	0	0
13	Chief Head Warder	0	0	0	0	0
14	Head Warder	10	13	0	0	0
15	Warder	38	43	0	0	0
16	Female Warder	8	2	0	6	0
17	Nurse (male)	0	0	0	0	0
18	Nurse (Female)	0	0	0	0	0
19	Pharmacist	1	1	0	0	0
20	X-Ray technician / Radiographer (Grade-I)	0	0	0	0	0
	X-Ray technician / Radiographer (Grade-II)	0	0	0	0	0
21	Compounder	0	0	0	0	0
22	Tailor master	0	0	0	0	0
23	Weaving master	0	0	0	0	0
24	Blacksmith Master	0	0	0	0	0
25	Carpentry master	0	0	0	0	0
26	Barber	0	0	0	0	0
27	Sweeper	4	3	1	1	0

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5.1	Human Resource Development	<table border="1"> <tr> <td>28</td> <td>Driver</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>29</td> <td>Dresser</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>30</td> <td>Nursing orderly</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>31</td> <td>generator operator</td> <td>1</td> <td>1</td> <td>0</td> </tr> <tr> <td>32</td> <td>Other</td> <td>5</td> <td>4</td> <td>0</td> </tr> <tr> <td>32</td> <td>TOTAL:</td> <td>79</td> <td>79</td> <td>8</td> </tr> </table>					28	Driver	0	0	0	29	Dresser	0	0	0	30	Nursing orderly	0	0	0	31	generator operator	1	1	0	32	Other	5	4	0	32	TOTAL:	79	79	8
		28	Driver	0	0	0																														
29	Dresser	0	0	0																																
30	Nursing orderly	0	0	0																																
31	generator operator	1	1	0																																
32	Other	5	4	0																																
32	TOTAL:	79	79	8																																
Institutional arrangements for training of officers and staff in various categories.		YES, (S.J.T.I. Lkw) for officers and subordinate staff)																																		
	Duration of training of each category	Different for different programmes																																		
	Arrangements of the content quality and impact of training on correctional behaviour inside and on rehabilitation of the convicts after release need for further strengthening	Additional content training is required to a large extent. Rehabilitation of convicts after release is almost absent.																																		
6	Right of Prisoners:																																			
6.1	Right to speedy trial																																			
	No. of UTP's lodged in prison	1363																																		
	What is the average duration for which they have been lodged in prison	01 Year																																		
	What are the contributory factors to delay in disposal of cases of UTP's?	Lawyer's strike. Over burdened Judiciary. Delay in trial process.																																		

	Specific suggestions to reduce this duration.	Speed up the Trial Process
6.2	Right to be released on bail	
	No of petitions pending in the trial court for disposal	Data not available
	No of case where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for rejection	Data not available
	No. of cases where the prisoners are unable to arrange sureties	3
	No of cases where the bail amount is high. What are the specific suggestions to improve the situation and register expeditious disposal of pending bail applications.	Day to day trial of the prisoners should be initiated for those prisoners who are unable to provide surities. Bail should be granted with urgent condition like daily attendance at the local police station.
	No of years for which these petitions are pending contibutory factors specific suggestions for expeditious disposal.	Data not available
6.3	Rights of the convict to appeal:	

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No. of cases where appeal petitions are pending in the High Court	251
No. of years for which these petitions are pending contributory factors specific suggestions for expeditious disposal	The appeal of prisoners should be taken up & disposed on priority in the H'ble High Court
6.4 Rights of convicts for premature release/ Remission	At District Level- D.M, D.J, & S.S.P
What is the composition of the State sentence review board	Nil/ prisoners are opting for premature release.
No. of cases pending for review	N/A
Duration for which they are pending & reasons for pendency specific suggestions to expedite disposal	Yes
Procedure followed as per guidelines of NHRC and Sec 433 CrPc.	69

	Whether meeting SS R Board is held. Mention dates Right to food	Date not available with this office.
6.5	Scales of diet for various categories of prisoners Storage of articles Arrangement of cooking and distribution of food Mean and mode of preparation of food Menu of food provided to the inmates- procurement of eatables etc.	ANNEXURE (D) enclosed Herewith General godown LPG cooking system in General kitchen and distributed manually. LPG cooking system in General kitchen Eatable articles are purchased through contractor and on S.M.I. rates in Market.
6.7	Does the kitchen have the following i. A modern chimney regardless of the type of fuel used ii. Sufficient no. of exhaust fans iii. Fly proof automatic closing doors iv. Floors made of an impermeable material v. A platform for washing, cleaning and cutting vegetables vi. An electric kneader for preparing paste out of Atta prior to making chapattis vii. Chapatti making machines/ mixers and grinders viii. Adequate no. of taps inside the kitchen ix. LPG and Hotplates x. Container made of stainless steel to keep the cooked food hot prior to being served	No Yes No Yes Yes Yes No Yes Yes No Yes

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	XI. Cooking and serving utensils to be of stainless steel		NO
6.8	Right to water		
	Whether sufficient, clean and purified drinking water is supplied in the jail source of water.		Yes
	whether periodical cleaning of water storage tanks are done		Yes
	whether sufficient water supply is provided in toilets and for bathing and cleaning of clothes purpose.		Yes
	General cleaning around source of water		Yes
6.9	Right to sanitation		
	Does every barrack used for sleeping have sufficient no. of W.C.s, urinals, and washing places at the ratio of 1 unit for every 10 prisoners		No
	Are the latrines of sanitary type with arrangements for flushing		Yes
	Is it ensured that toilets are places on in impermeable basis higher than the surrounding ground and are so built that the sun rays can easily enter the latrines and that rainwater is kept out		Yes
	Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without fouling the sites.		Yes

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6.10	<p>have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height of 1 meter from the floor level as far as possible</p> <p>Right to personal hygiene</p>	Yes
	<p>Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangements to ensure privacy</p>	No
	<p>Is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions</p>	Yes
	<p>Is it ensured that prisoner washes his clothing at least once a week</p>	Yes
	<p>If so have you ensured the use of necessary washing materials (soap, washing powder, detergent etc.) has been authorised for both male & female prisoners</p>	Yes
6.11	<p>is there a mechanised laundry to wash items of clothing and bedding at the time of return of these items to the clothing store</p> <p>Right to clothing</p>	No
	<p>The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs</p>	Clothing is provided to all the convict prisoners and to those Under trial prisoners who are destitutes
	<p>Is it ensured that these provisions are being complied with</p>	Yes
6.12	<p>Right to health and medical care</p>	

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The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs	Yes
Is hospital accommodation available on the scale of 5% of the daily average of the inmate population	no
Is the location of the hospital sufficiently away from the barracks	Yes
are the floors and walls of the hospital of impermeable material	Yes
Is there arrangement of uninterrupted supply of potable water and electricity	Yes
is there a hospital kitchen with arrangements for proper upkeep and maintenance	No
is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (inclu milk) according to approved scales	Yes
Are samples being sent to approved laboratories for testing	Yes
If so at what interval & with what findings	Twice a week or as needed
what preventive and corrective measures have been taken to ensure the water is free from Impurities & is potable	R.O water is provide.
No of Doctors	01 permanent M.O., 01 M.O. attached by the C.M.O.
No of Para Medical personnel	1
No Of Beds	20

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Availability of medicine, Adequate/ inadequate	Yes
Visits by specialists	Yes
Isolation/ segregation of patients suffering from infectious diseases	Yes, but only two separate cells are present.
No of patients suffering from T.B.	
No of patients suffering from HIV/ AIDS	
Arrangement for detection and prevention of HIV/ AIDS	screening of every prisoner has been from
Are instructions about medical examination of each prisoner on admission being followed	Yes
Ambulance service	Yes
No of prisoners suffering from other chronic diseases like heart, cancer,	Annexure-6
Drug de-addiction and counselling services	Not available.
Mental illness:	
7	
How many mentally ill persons have been detained in the jail and for what duration	Annexure-H
HOW MANY TIMES THE I.G. OF PRISONS HAS VISITED THEM U/S 39(1) of mental health Act 87?	onc in 2017
What are the main observations	To treat as provided by mental health act-1987.
How many times these persons have been visited by a psychiatrist or where a psychiatrist is not available by a medical officer empowered by the State Govt. u/s 39(4) of mental health Act 1987	03 in 2018 till 12/03/2018. Monthly & on Call

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<p>8 Children staying with mothers (Convicts)</p>	<p>What checks and safeguards are being observed to promote health, safety, education, nutrition, immunization of children in 0-6 group while allowing them to stay with their mothers (convicts) in terms of the directions of the Supreme court in R.D. Upadhyay Vs. State of Andhra Pradesh & others, WP No. 559 of 1994 with Criminal Appeal No. 69 of 2009 decided on 01/11/2000</p>	<p>No children staying with their mother.</p>
<p>9 Institutional treatment</p>	<p>Classification institutional routine educational vocational training and work spiritual development organised recreation</p>	<p>Yes</p>
<p>Rehabilitation assistance canteen facilities</p>	<p>No</p>	<p>No</p>

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10	Daily wages prescribed both time rate and piece rate for:	
	Trainees	Rs. 25/- day
	Semi skilled workers	Rs. 30/- day
	skilled workers	Rs. 40/- day
	mean and mode of payment of wages	Monthly basis through bank account of inmates.
11	Condition of Undertrials:	
	Detention period as on 12.03.2018	
	upto 3 months	297
	3-6 months	286
	6-12 months	248
	1-2 years	239
	2-3 years	133
	3-5 years	119
	above 5 years	41
	Are Undertrials kept separate from convicted prisoners	Yes
	No of UTP granted bail but unable to seek release because of failure to arrange sureties	3
	Is there any problem of providing escorts to UTP for court appearance	Yes, For UTP who are to be produced in Courts of other District & States.
	Holding of Lok Adalats in jail premises	Weekly

of

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12	Custodial death: Annual statement of deaths for last three years	
Annual statement of escape from the prison/ Escorts for the last 3 years	Annexure enclosed herewith. <i>DS E</i>	
Annual statement of deaths in last 3 years	Annexure enclosed herewith. <i>- F</i>	
Have these deaths been investigated? If so what are the findings & general observations	Yes, Mostly natural Death.	
What checks and safeguards have been adopted to prevent suicides of prisoners	Counselling and reassurance to the prisoners, Yoga, Meditation, Moral Lecture, etc.	
13	Women prisoners:	
Sanctioned capacity	30	
Actual strength	43	
Details of staff	2 F.W. & 02 F.H.W	
No of Children with women prisoners and their age group	No	
are women prisoners kept in separate accomodation	Yes	
Facilities for special care, education and recreation of young childred staying with women prisoners	Available to some extent.	
General comments on health facilities for women prisoners and children staying with them with special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children	<p>(i) No daily availability of lady Doctor.</p> <p>(ii) No daily availability of lady Pharamasist.</p> <p>(iii) No daily availability of Nurse.</p> <p>(iv) No daily availability of lady Matron.</p> <p>(v) No medical hospital for female prisoners in this jail.</p>	
Facilities of vocational training for women prisoners	Nil	

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	No. of women prisoners suffering from T.B. and psychiatric problems		Nil
14	Basic Amenities: Letters (receiving, despatching and distribution system feed back by the senior officers and records maintained in this regard, if any		Yes
15	Whether prisoners rights have been displayed in the prison Interviews of the prisoners		Yes
16	Interviews of the prisoner by jail/ District officials		By jail officers and monitoring committee.
16.1	Mean and mode of interview details of redressal of complaints, if any System of interviews with family members and lawyers		Letter box in every ward. The Complaint received is enquired by a senior jail Officer/ Superintendent.
	What is the procedure which is in vogue for grant of such interviews		Through application process
	How many such requests on an average are being received		More than 100/- Day
	HOW MANY REQUESTS HAVE BEEN TURNED DOWN & REASONS THERE OF?		requests are turned down only if the interview rules are not adhered to.
17	NO OF VISITS/ Inspections during the last one year by :		
	Judicial authorities		Adhered to - I
	Non judicial authorities		" " - I
18	Involvement of NGOs and social activists in prison activities:		Nil
18.1	Functioning of board of Visitors: When was the board of visitors last constituted		Yes

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What is the frequency of visits of the jail by the BOV	NIL
Are the observations recorded by the BOV soon after the visit?	-/-
What is the current status of compliance with these observations?	N.A
General remarks:	
On the functioning of the prison administration, problems and grievances and suggestions for improvement	<p>Resources are very scarce. Jail is 300% over-stuffed. No specialist personnel employed. Load of work has increased, but there has been no increase in staff resources. Officers are heavily punished for any mistakes & the carrier opportunities are not given.</p>
<p>YES Drinking water supplied by Calcutta Municipal Corporation</p>	<p>Yes</p>
	Yes
	YES
	YES
	NO
	NO
	NO
	NO
	NO
	NO

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YES

By jail officers and judicial officers and monitoring committee

Through application process

More than 100 per day

Requests are turned down only if the interview rules are not satisfied

Regularly once a month

YES

18.07.2017

Nil in the year of 2017

N.A.

N.A.

Your's Faithfully

Superintendent
District Jail, Mathura

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:: OFFICE OF THE JAIL SUPERINTENDENT DISTRICT JAIL AGRA ::

INSPECTION FORMAT

DISTRICT JAIL, AGRA (U.P.)

1	Name of the prison	Male - 945		Female- 70	Total: 1015	
2	Sanctioned capacity of the prisons	As on 14-03-2018		Annexure (A)	Enclosed Herewith	
3	Prisoners profile					
3.1	Actual strength of the prisoners-					
		Details	Male	Female	Total	
	(A)	Under trial (Remand inmates)	809	23	832	
	2	Session trial (Session inmates)	1357	62	1419	
	3	Upper Division (Division -1 remand)	0	0	0	
	4	POTA (released on bail in POTA case but detained in other case connection)	0	0	0	
		Total (A)	2166	85	2251	
	(B)	Simple imprisonment	86	2	88	
	2	Rigorous imprisonment	265	21	286	
	3	Death Sentence	0	0	0	
		Total (B)	351	23	374	
	(C)	N.S.A.	1	0	1	
	2	C. C. A.	0	0	0	
		Total (C)	1	0	1	
		Grand Total (A+B+C)	2518	(108)	2626	
		Children (with Mother)	7	9	16	
3.2	The details of the prisoners including	Male- 365 and Female -00Total-365 inmates presently serving imprisonment for life and Male- 03 Condemned				
3.3	Daily average strength of the previous month	1800				
4	Acomodation					
	Area of the Jail	46.20 Acr (Jail Campus)				
	Age of the buildings	276 years				
	Status of building- to what extent.	The Prison was constructed in 1741				
	Problem of seepage, leakage etc.	No				
	Lighting and ventilation	Well				

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	Institutional arrangements for repairs and	Yes (as per jail headquarter)			
	Number of wards/ Barracks	28 Wards			
	Number of special cells	No			
4.1	Arrangement of seperation of-				
	Under trial	No			
	Young prisoners	Yes (Inmates of age 18-20 yrs in Barrack No. 9B)			
	Women prisoners	Yes (In seprate circle)			
	Mentally sick prisoners	Yes (In Barrack No. 5C)			
	Drug addicts	Yes (Barrack No 14, adn 14 B))			
	Suffering from infectious disease like TB etc	Yes (In Barrack No. 5E)			
5	Staff	ANNEXURE (C) enclosed			
	Sanctioned strength (in various categories)	1 Superintendent	1	0	0
	Actual strength (in various categories)	2 Deputy Superintendent	0	0	0
	Adequacy of otherwise of sanctioned and available staff	3 Resident Medical Officer cum Superintendent	0	0	0
	Steps taken to fill up the vacancies.	4 Specialist Medical Officer	0	0	0
	Terms and conditions of service and employment of all categories of personnel keeping the service and morale in view.	5 Medical Officer	1	0	0
		Medical officer (on contract basis	1	0	0
		6 Pathologist	0	0	0
		7 Jailor (chief controller)	1	1	1
	Has any objective and dispassionate	8 Assistant Jailor (Controller &	6	6	6
		9 Video conferencing operator	0	0	0
		10 Computer operator	0	0	0
		11 Clerk (Upper division clerk)	1	0	0
		12 Lower division clerk	2	0	0
		Cashier	0	0	0
		Junior Accountant	1	0	Accountant posted in this jail
		13 Chief Head Warder	0	0	0
		14 Head Warder	12	5	5
		15 Warder	74	49	49
		16 Female Warder	2	6	6

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	17	Nurse (male)	0	0	0
	18	Nurse (Female)	0	0	0
	19	Pharmacist	0	0	2
	20	X-Ray technician / Radiographer	0	0	1
		X-Ray technician / Radiographer (Grade-1D)	0	0	0
	21	Compounder	0	0	0
	22	Tailor master	0	0	0
	23	Weaving master	0	0	0
	24	Blacksmith Master	0	0	0
	25	Carpentry master	0	0	0
	26	Barber	0	0	0
	27	Sweeper	3	3	1
	28	Driver	4	4	0
	29	Dresser	0	0	0
	30	Nursing orderly	0	0	0
	31	generator operator	0	0	0
		More post's Sanctioned in this jail expect above			
	1	Lab Attendant	1	1	0
	2	Dark Room Attendant	1	1	0
	3	Education Teacher	0	0	0
	4	Electrician	1	1	0
	5	Motor Binding Instructor	0	0	1
	6	Motion Teacher	0	0	1
	7	Water Carrier	0	0	2
	8	Watchmen	1	1	0
		TOTAL:	112	69	
Duration of training of each category	Institutional arrangements for training of YES, (Regional institute of Correctional Administration at Dum Dum for officers) and Training Institute, Different for different programmes				

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<p>Arrangements of the content quality and impact of training on correctional behaviour inside and on rehabilitation of the convicts after release need for further strengthening</p>	<p>Additional content training is required to some extent</p>
<p>6.1 Right to speedy trial No. of UTPs lodged in prison What is the average duration for which they have been lodged in prison What are the contributory factors to delay in disposal of cases of UTPs? Specific suggestions to reduce this duration.</p>	<p>2239 Nil Delay in the trial process Speed up the trial process</p>
<p>6.2 Right to be released on bail No of petitions pending in the trial court for disposal rejected but the advocate concerned has not yet communicated the reasons for No. of cases where the prisoners are unable to arrange sureties What are the specific suggestions to improve the situation and register</p>	<p>Data not available Data not available Data not available Data not available</p>
<p>6.3 Rights of the convict to appeal: No. of cases where appeal petitions are pending in the High Court</p>	<p>At present about 36 Jail Appeals and 272 Private Appeals are pending before Hon'ble High court, Allahabad.</p>
<p>No. of years for which these petitions are pending contributory factors specific suggestions for expeditious disposal</p>	<p>Appeals are pending Since long. The average is six/seven per year approximately. There could be a special attention for inmates appeal.</p>
<p>6.4 Rights of convicts for premature release/ Remission What is the composition of the State sentence review board</p>	<p>Form-A, Infirmary Roll, Dayachika</p>

No. of cases pending for review	Presently 05+01 case are pending for review.
Duration for which they are pending & reasons for pendency specific suggestions to expedite disposal	Release is pending for final consideration of the Board.
Procedure followed as per guidelines of NHRC and Sec 433 CrPc.	YES
Whether meeting SSR Board is held.	Meeting was held in the year 2015, 2016 and 2017 in various month
Mention dates	
6.5 Right to food	
Scales of diet for various categories of prisoners Diet - Chart	ANNEXURE (D) enclosed Herewith
Storage of articles Godown	General Godown
Arrangement of cooking and utensil of food	Female ward kitchen & LPG cooking system in General kitchen and medical kitchen
Mean and mode of preparation of food	4
Menu of food provided to the inmates procurement of eatables etc.	Edible articles are purchased through E tender presided by DG & IG of CSWB
Does the kitchen have the following	
i. A modern chimney regardless of the type of fuel used	NO
ii. Sufficient no. of exhaust fans	YES
iii. Fly proof automatic closing doors	NO
iv. Floors made of an impermeable material	YES
v. A platform for washing, cleaning and cutting vegetables	YES
vi. An electric kneader for preparing paste out of Atta prior to making chapattis	NO
vii. Chapatti making machines/ mixers and grinders.	NO
viii. Adequate no. of taps inside the kitchen	NO

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ix. LPG and Hotplates	LPG cooking system
x. Container made of stainless steel to keep the cooked food hot prior to being served	Yes
xi. Cooking and serving utensils to be of stainless steel	YES (Aluminium and Stainless Steel both utensils are used)
6.6 Right to water	
Whether sufficient, clean and purified drinking water is supplied in the jail source of water.	YES
whether periodical cleaning of water storage tanks are done	Yes
whether sufficient water supply is provided in toilets and for bathing and cleaning of clothes purpose.	YES
General cleaning around source of water	YES
6.7 Right to sanitation	
Does every barrack used for sleeping have sufficient no. of W.C.s, urinals, and washing places at the ratio of 1 unit for every 10 prisoners	NO
Are the latrines of sanitary type with arrangements for flushing	NO
Is it ensured that toilets are places on in impermeable basis higher than the surrounding ground and are so built that the sun rays can easily enter the latrines and that rainwater is kept out	YES
Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without fouling the sites.	Yes

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<p>have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height of 1 meter from the floor level as far as possible</p>	<p>YES</p>
<p>6.8 Right to personal hygiene Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangements to ensure privacy</p>	<p>NO</p>
<p>is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions</p>	<p>YES</p>
<p>Is it ensured that prisoner washes his clothing at least once a week</p>	<p>YES</p>
<p>If so have you ensured the use of necessary washing materials (soap, washing powder, detergent etc.) has been authorised for both male & female prisoners</p>	<p>YES</p>
<p>is there a mechanised laundry to wash items of clothing and bedding at the time of return of these items to the clothing store</p>	<p>NO</p>
<p>6.9 Right to clothing The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs</p>	<p></p>
<p>Is it ensured that these provisions are being complied with</p>	<p>Clothing is provided to all the convict prisoners and to those Under trial prisoners who require the same</p>
<p>6.10 Right to health and medical care</p>	<p></p>

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The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTTPs	
Is hospital accomodation available on the scale of 5% of the daily average of the inmate population	No
Is the location of the hospital sufficiently away from the barracks	No
are the floors and walls of the hospital of impermeable material	Yes (But withunsealed barred opening)
is there arrangement of uninterrupted supply of potable water and electricity	Yes
is there a hospital kitchen with arrangements for proper upkeep and maintenance	Yes
is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (inclu milk) according to approved scales	YES
Are samples being sent to approved laboratories for testing	Yes
If so at what interval & with what findings what preventive and corrective measures have been taken to ensure the water is free from Impurities & is potable	Once a week (eg. Sputum,seiva,urine,blood)(When required) RO Plant
7 No of Doctors	2
No of Para Medical personnel	2+1 (Pharmacis)
No Of Beds	28
Availability of medicine, Adequate/ inadequate	Adequate

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Visits by specialists	Yes
isolation/ segregation of patients suffering from infectious diseases	Yes
No of patients suffering from T.B.	12
No of patients suffering from HIV/ AIDS	6
Arrangement for detection and prevention of HIV/ AIDS	Samples are send for testing and patients sent for counseling outside th prison
Are instructions about medical examination of each prisoner on admission being followed	Yes
Ambulance service	Yes
No of prisoners suffering from other chronic diseases like heart, cancer, irreversible kidney failure, cardio respiratory, leprosy etc and details of their treatment	Liver disorder (1) (Treated Oute side prison) Cardio respiratory (1) (Treated In side)
Drug de- addiction and counselling services	YES
8 Mental Illness:	14 (Ranging from few months to approximately 9 Years)
How many mentally ill persons have been detained in the jail and for what duration	Yes
HOW MANY TIMES THE I.G. OF PRISONS HAS VISITED THEM U/S	Yes
What are the main observations	Regularl visits by one psychologist
How many times- these persons have been visited by a psychiatrist or where a	NOT APPLICABLE FOR THIS CORRECTIONAL HOME
9 Children staying with mothers (Convicts)	Children are taught by a designated teacher every day
What checks and safeguards are being observed to promote health, safety, education,	Children are taught by a designated teacher every day
10 Institutional treatment	

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	Classification institutional routine	Vocational training on computer, electrical and electronic assembling, tailoring. Various Education programmes	
	Rehabilitation assistance canteen facilities		Yes.
11		Daily wages prescribed both time rate and piece rate for:	
	Trainees	Unskilled Rs. 25/- per day	—
	Semi skilled workers	Semi skilled Rs. 30/- per day	—
	skilled workers	Skilled Rs. 40/- per day	—
	mean and mode of payment of wages	Monthly basis through bank account of inmates	
12	Condition of Undertrials:		
	Detention period as on 14-03-2018		
	upto 3 months	529	
	3-6 months	737	
	6-12 months	465	
	1-2 years	219	
	2-3 years	135	
	3-5 years	95	
	above 5 years	71	
	Are Undertrials kept separate from convicted prisoners		NO
	No of UTP granted bail but unable to seek release because of failure to arrange sureties		Data not available
	Is there any problem of providing escorts		YES
	Holding of Lok Adalats in jail premises		YES
13	Custodial death: Annual statement of deaths for last three years		
	Annual statement of escape from the prison/ Escorts for the last 3 years	Prison Escape NIL	(Police Escorts-4)
	Annual statement of deaths in last 3 years	21	
	Have these deaths been investigated? If so what are the findings & general observations	Yes. (Judicial Report Pending-03, Suicides-02, Natural-16)	

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	What checks and safeguards have been adopted to prevent suicides of prisoners	Counselling and reassurance to the prisoners, Yoga, meditation, Reiki, Psychotherapy, Psychoanalysis etc.
14	Women prisoners:	
	Sanctioned capacity	70
	Actual strength	108
	Details of staff	N.A.
	No of Children with women prisoners and their age group	Less than 01 years =04, 01 to 02 years=04, 02 to 03 years=03, 03 to 05 years = 05 Total Children, sare 16
	are women prisoners kept in separate accomodation	Yes
Facilities for special care, education and recreation of young childred staying with women prisoners	Yes	
General comments on health facilities for women prisoners and children staying with them with special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children		
Facilities of vocational training for women prisoners	N.A.	
No. of women prisoners suffering from T.B. and psychiatric problems	N.A.	
15	Basic Amenities:	
	Letters (receiving, despatching and distribution system feed back by the senior officers and records maintained in this regard, if any	YES
	Whether prisoners rights have been displayed in the prison	YES
16	Interviews of the prisoners	YES

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16.1	Interviews of the prisoner by jail/ District officials	By jail officers and Judicial officers and Administrative officers.
	Mean and mode of interview details of redressal of complaints, if any	
16.2	System of interviews with family members and lawyers	
	What is the procedure which is in vogue for grant of such interviews	Through online computer application and manual application process
	How many such requests on an average are being received	More than 292 per day
	HOW MANY REQUESTS HAVE BEEN	Request's cancelled or turn down only if prisoner's exceed the limit as per rule (UT-Max 03 visits in a week and
17	NO OF VISITS/ Inspections during the last one year by : Judicial authorities	11
	Non judicial authorities	9
18	Involvement of NGOs and social activists in prison activities:	YES
18.1	Functioning of board of Visitors: When was the board of visitors last constituted	18.07.2017
	What is the frequency of visits of the Jail by the BOV	Nil in the year of 2017
	Are the observations recorded by the BOV soon after the visit?	N.A.
	What is the current status of compliance with these observations?	N.A.
19	General remarks:	
	On the functioning of the prison administration, problems and grievances and suggestions for improvement	PROBLEMS 01 Staff Deficiency SUGGESTION 01- Fill up the vacant post

Jail Superintendent

District Jail, Agra

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Inspection Format.

Name Of The Prison		Central Jail, Agra. 282002, Uttar Pradesh.				
2	Sanctioned capacity Of the prison	Male- Female- Total-				
3	Prisoners profile	As on 13-03-2018 Annexure (A) Enclosed Herewith				
3.1	Actual strength of the prisoners	S. No	Details	Male	Female	Total
		(A)1	Under trial(Remand Inmates)	0	0	0
		2	Session trial(Session Inmates)	29	0	29
		3	Upper Division(Division-1 Remand)	0	0	0
		4	P.O.T.A. (Release on bail in P.O.T.A. case but detained in other case connection)	0	0	0
			Total(A)	29	0	29
		(B)1	Simple Imprisonment	86	0	86
		2	Rigorous imprisonment	1722	0	1722
		3	Death Sentence	3	0	3
			Total(B)	1811	0	1811
		(C)1	N.S.A.	1	0	1
		2	C.C.A.	0	0	0
			Total(C)	1	0	1
			Grand Total(A+B+C)	1841	0	1841
			Children (with Mother)	0	0	0
2	The details of the prisoners including undergoing life imprisonment and under death sentence.	1808 Convicts in Life imprisonment+03 Convicts in Death sentence. Total-1811 Prisoners				
3	Daily average strength of the previous month.	1792 Prisoners				
4	Accommodation	1110 Prisoners				
5	Area of the jail	33.542 hectare				
6	Age of the jail	35 years				
7	Status of building to what extent. The provision of model prison manual have been complied with in terms of location of various blocks at a prescribed wall. Separate enclosures for the female ward etc. Keeping the principles of safety and security uppermost in mind ?	This prison was constructed in 1983				
8	Problem of seepage, leakage etc.	No				
9	Lighting and ventilation	Yes				
10	Institutional arrangements for repairs and maintenance.	Yes				
11	Number of wards/Barracks	03 Wards/20 Barracks				
12	Number of special cells	24				
13	Any other provisions	High Security barracks-2				
14	Arrangement of separation of-					
15	Under trial	No				
16	Young prisoners	No				
17	Women prisoners	No Women Prisoner in this Jail.				

Mentally sick prisoners		121			
Drugged addicts		0			
Suffering from infection disease like T.B. etc.		5			
5 Staff	ANNEXURE(C) enclosed				
Sanctioned Strength (various categories)	Serial No	Post	Sanctioned	Posting	Vacancy
	1	Sr. Superintendent	1	Nil	1
Actual strength (various categories)	2	Deputy Superintendent	1	Nil	1
Adequacy of otherwise of sanctioned and available staff.	3	Resident Medical Officer cum Superintendent	1	1	-
Steps taken to fill up the vacancies.	4	Specialist Medical Officer	-	-	-
		Senior Medical Officer	1	1	-
Terms and conditions of services and employment of all categories of personnel keeping the services and morale in view.	5	Medical Officer (On contract basis whole time)			
	6	Pathologist	-	-	-
	7	Jailor (Chief Controller)	1	1	-
Has any objective and dispassionate assessment of the service condition vis-à-vis operational efficiency been made if so, what are findings and what corrective measures have taken.	8	Deputy Jailor (Controller & Asst Controller)	12	5	7
	9	Video conferencing operator	-	-	-
	10	Computer Operator	-	-	-
	11	Clerk (Upper Division Clerk)	1	1	-
	12	Lower division clerk	3	3	-
		Cashier	-	-	-
		Junior Accountant	1	1	-
	13	Chief Head Warder	-	-	-
	14	Head warder	33	21	12
	15	Warder	181	72	109
	16	Female Warder	-	-	-
	17	Nurse (Male)	-	-	-
	18	Nurse (Female)	-	-	-
	19	Pharmacist	2	2	-
	20	X-Ray Technician / Radiographer (Grade-I)	-	-	-
		X-Ray Technician / Radiographer (Grade-II)	1	1	-
	21	Compounder	-	-	-
	22	Tailor Master	1	1	-
	23	Weaving Master	1	1	-
	24	Blacksmith Master	-	-	-
	25	Carpentry Master	-	-	-
	26	Barber	-	-	-
	27	Sweeper	2	2	-
	28	Driver	3	2	1
	29	Dresser	-	-	-
	30	Nursing orderly	-	-	-

	31	Generator operator			
	32	Other-	14	8	6
		Total	260	123	137
1	Human Resource development				
	Institutinal arrangements for training of officers and staff in various categories.		Not in this prison		
	Duration of training of each category		Not in this prison		
	Arrangements of the content quality and impact of training on correctional behaviour inside and on and on rehabilitation of the convicts after release need for further stengthening.		Additional content training is required to some extent.		
3	Right of Prisoners:				
1	Right to speedy trial				
	No. of UTP's lodged in prison		29		
	What is the avearge duration for which they have been lodged in prison		Average three to four years.		
	What are the contrabutory factors to delay in disposal of case of UTP's?		No data available in this office.		
	Specific suggestions to reduce this duration		Availability of Police Escort for UTP produce to the court.		
2	Right to be Released on Bail				
	No. of Petitions pending in the trial court for disposal.		No data available in this office.		
	No. of case where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for rejection.		No data available in this office.		
	No. of case where the prisoners are unable to arrange sureties		4		
	No. of cases where the bail amount is high. What are the specific suggestion to improve the situation and register expeditious disposal of pending bail application.		No data available in this office.		
3	Rights of the convict to appeal:				
	No. of cases where appeal petitions are pending in the High Court		1303		
	No. of years for which these petitions are pendings contributory factors specific suggestions for expeditious disposal.		Pending since long time. The average is Three to Thirty Two Years apporimately. There could be special attention for inmates appeal.		
	Rights of the convicts for Premature Release/Remission :				
	What is the composition of the state sentence review board		District Magistrate, as Chairman S.S.P./D.P.O. as Member and Senior Superintendent, Central Jail as Member Secretary.		

No. of cases pending for review	Nil
Duration for which they are pending and reasons for pendency specific suggestions to expedite disposal.	Nil
Procedure followed as per guidelines of N.H.R.C. and sec.433 Cr.P.C.	Yes
Whether meeting SSR Board is held Mentioned dates.	17-01-2018 and 22-01-2018
5. Right to Food	
Scales of diet for various categories of prisoners	Annexure enclosed herewith
Storage of articles	Yes
Arrangements of cooking and distribution of food.	L.P.G cooking system is general kitchen
Mean and mode of preparation of food.	L.P.G cooking system is general kitchen
Menu of food provided to the inmates procurement of eatables etc.	Annexure enclosed herewith
Does the kitchen have the following.	
i. A modern chimney regardless of the type of fuel used	No
ii. Sufficient no of exhaust fans.	Yes
iii. Fly proof automatic closing doors	No
iv. Floors made of an impermeable material.	Yes
v. A platform for washing, cleaning and cutting vegetables	Yes
vi. An electric kneader for preparing paste out of Atta prior to making chapattis.	Yes
vii. Chapatti making machines/mixers and grinders	No
viii. Adequate number of taps inside the kitchen	No
ix. L.P.G. and Hotplates	L.P.G cooking system with Hot plates.
x. Container made of stainless steel to keep the cooked food hot prior to being served	No
xi. Cooking and serving utensils to be of stainless steel.	Yes
5. Right to Water	
Whether sufficient, clean and purified drinking water is supplied in the jail source of water	R.O. Plant is situated outside of prison for drinking water purpose and sufficient Submercible situated in inside prison.
Whether periodical cleaning of water storage tanks are done	Yes

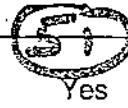
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Whether sufficient water supply is provided in toilets and for bathing and cleaning of clothes purpose.	Yes
General cleaning around source of water	Yes
5.7 Right to sanitation	
Does every barrack used for sleeping have sufficient no. of W.C.s, urinals, and washing places at the ratio of 1 unit for every 10 prisoners	No
Are the latrines of sanitary type with arrangement for flushing	Yes
Is it ensured that toilets are places on in impermeable basis higher than the surrounding ground and are so built that the suns rays can easily enter the latrines and that rainwater is kept out	Yes
Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without fouling the sites.	Yes
Have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height of 1 meter from the floor leve as far as possible	Yes
8 Right to personal hygiene	
Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangement to ensure privacy	No
Is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climate conditions	Yes
Is it ensured that prisoner washes his clothing at least once a week	yes
If so have you ensured the use of necessary washing materials (soap, washing powder, detergent etc.) has been authorised for both male & female prisoners.	Yes
Is there a mechanized laundry to wash items of clothing and bedding at the time of return of these items to the clothing store	No
9 Right to Clothing	
The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs	Yes

	Is it ensured that these provisions are being complied with	
10	Right to health and medical care	
	The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs	Yes
	Is hospital accomodation available on the scale of 5% of the daily average of the inmate population	Yes
	Is the location of the hospital sufficiently away from the barracks	Yes
	Are the floors and walls of the hospital of impermeable material	Yes
	Is there arrangement of uninterrupted supply of potable water and electricity	Yes
	Is there a hospital kitchen with arrangements for proper upkeep and maintenance	Yes
	Is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (inclu milk) according to approved scales	Yes
	Are samples being sent to approved laboratories for testing	Yes
	If so at what interval & with what findings	As and when required
	What preventive and corrective measures have been taken to ensure the water is free from Impurities & is potable	R.O. Plant is situated outside of prison for drinking water purpose.
7	No of Doctors	2
	No of para Medical personnel	4
	No of Beds	48
	Availability of medicine, Adequate/ inadequate	Yes
	Visits by specialists	Regular visits by specialist from Distt:Hp.Agra and S.N.Medical college Agra.
	Isolation/segregation of patients suffering from infectious diseases	Yes
	No of patients suffering from T.B.	5
	No of patients suffering from HIV/AIDS	6
	Arrangement for detection and prevention of HIV/AIDS	Sample collected and send to Distt hospital:
	Are instructions about medical examination of each prisoner on admission being followed	Yes
	Ambulance service	Yes

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No of prisoners suffering from other chronic diseases like heart, cancer, irreversible kidney failure, cardio respiratory, leprosy etc and details of their treatment	Heart-32,Cancer-1,Respiratory-92,Leptosary-1 taking regular treatment.
Drug de-addiction and counseling services	No
8 Mental Illness:	
How many mentally ill persons have been detained in the jail and for what duration	121
How MANY TIMES THE I.G. OF PRISONS HAS VISITED THEM U/S 39(1) of mental health Act 87?	Nil
What are the main observations	No
How many times these persons have been visited by a psychiatrist or where a psychiatrist is not available by a medical officer empowered by the State Govt. u/s 39(4) of mental health Act 1987	Twice in a Month by Phyciatrist.
9 Children staying with mothers (Convicts)	No
10 Institutional treatment .	
Classification institutional routine educational vocational training and work spiritual development organized recreation	Vocational taining on computer,tailoring,wooden furniture making: various education programmes from litracy to post graduate levels. Meditation,Yoga classes,Sports,cricet,volleyball,badminton and lots of indoor games.
Rehabilitation assistance canteen facilities	Yes
11 Daily wages prescribed both time rate and piece rate for:	Unscaled
Trainees	Unskilled Rs-25/- per day
Semi skilled workers	Rs-30/- per day
Skilled workers	Rs-40/- per day
Mean and mode of payment of wages	Monthly basis through Bank account.
12 Condition of Undertrials:	
Detention period as on 13-03-2018 upto 3 month	7
3-6 month	6
6-12 month	7
1-2 years	2
2-3 years	6
3-5 years	1
above 5 years	No
Are Undertrials kept separate from convicted prisoners	No
No of UTP granted bail but unable to seek release because of failure to arrange sureties	Nil



	Is there any problem of providing escorts to UTP for court appearance	Yes
	Holding of Lok Adalats in jail premises	Nil
13	Custodial Death: Annual statement of deaths for last three years	
	Annual statement of escape from the prison/Escorts for the last 3 years	Nil
	Annual statement of deaths in last 3 years	2014-2015 - 10 2015-2016 - 17 2016-2017- 13
	Have these deaths been investigated? If so what are the findings & general observations	Natural Death
	What checks and safeguards have been adopted to prevent suicides of prisoners	We are trying to make the stressfree environment with help of yoga and Meditation on and we are trying our best to identify those inmates who are in depression.
4	Women prisoners:	Nil
	Santioned capacity	Nil
	Actual strength	Nil
	Details of Staff	Nil
	No of Children with women prisoners and their age group	Nil
	are women prisoners kept in separate accommodation	Nil
	Facilities for special care, education and recreation of young children staying with women prisoners	Nil
	General comments on health facilities for women prisoners and children staying with them with special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children	Nil
	Facilities of vocational training for women prisoners	Nil
	No of women prisoners suffering from T.B. and psychiatric problems	Nil
5	Basic Amenties:	
	Letters (receiving, dispatching and distribution system feed back by the senior officers and records maintained in this regard, if any	Yes, all Records Kept maintained.
	Whether prisoners rights have been displayed in the prison	Yes.
5	Interviews of the prisoners	Yes.

	Interviews of the prisoners by jail/ District officials	52
	Mean and mode of interview details of redressal of complaints, if any	Open Interview
	System of interviews with family members and lawyers	
	What is the procedure which is in vogue for grant of such interviews	Through e-Prison Systems
	How many such requests on an average are being received	32 Per Day
	HOW MANY REQUESTS HAVE BEEN TURNED DOWN & REASONS THERE OF ?	No
7	NO OF VISITS/Inspections during the last one year by :	
	Judicial authorities	4
	Non judicial authorities	6
8	Involvement of NGOs and social activists in prison activities:	4
1	Functioning of board of visitors:	Nil
	When was the board of visitors last constituted	2016
	What is the frequency of visits of the jail by the BOV	Nil
	Are the observations recorded by the BOV soon after the visit ?	Nil
	What is the current status of compliance with these observations ?	Nil
9	General remarks:	
	On the functioning of the prison administration, problems and grievances and suggestions for improvement	Problems-01. Premature Release Suggestion-01. G.O. Should be Applicable Under article-161 Problems-02. Staff deficiency. Suggestion-02. Fill up the vacant post. Problems-03. Police escort not available for sick prisoners Suggestion-03- Police escort should be available as per demand of concern jail Authority


 Senior Superintendent
 Central Jail, Agra.

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